

(2020) 11 SHI CK 0222

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 5414 Of 2020

Jyoti Sawroop

APPELLANT

Vs

State Of H.P. & Another

RESPONDENT

Date of Decision : 26-11-2020

Acts Referred:

Citation : (2020) 11 SHI CK 0222

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : Ankush Dass Sood, Vivek Negi, Ajay Vaidya

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

1. The petitioner, who is working as Excise and Taxation Officer, Nahan-III (Dadahu/Sarahan) Circle, District Sirmaur, H.P., and is under transfer to

Excise and Taxation Headquarters at Shimla, District Shimla, H.P., has come up before this Court seeking cancellation of impugned order of transfer

dated 09.11.2020 (Annexure P-1), on the ground of his bad health condition as well as his wife.

2. Heard learned counsel for the petitioner and learned Senior Additional Advocate General for the respondents.

3. In view of the nature of the order, we propose to pass, no response is required from the respondents.

4. Consequently, this writ petition is disposed of with liberty to the petitioner to make representation to the first respondent, within one week, in

accordance with the transfer policy. On receipt of such representation, the said respondent shall consider the same sympathetically, keeping in view

his bad health condition as well as his wife, and pass appropriate orders, within two weeks. Subject to filing of representation within the time-frame

mentioned above, the impugned order dated 09.11.2020, shall remain stayed. Pending application(s), if any, are closed.

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